

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Petitioner

Vs.

Praveer Construction Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016 in CIRP

Order delivered on 13.07.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs. with Mr. Alok Kaushik, Liquidator

For the Respondent :

Ms. Lucky Patla and Mr. Harsh Gurbani, Advs. for R-7
Ms. Zehra Khan, Adv. for Bathinda Dev. Authority

ORDER

On the application filed by the Resolution Professional for return of ₹2,06,73,763 from Bathinda Development Authority, for the said Authority having stated that it would pay back the money as sought by the Applicant as soon as the possession of the plot is delivered to the abovesaid Authority, this application is hereby **disposed of**, directing the Resolution Professional to deliver the physical possession of the plot as agreed by the Corporate Debtor, upon such delivery, Bathinda Development Authority shall pay back the money abovementioned.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

13.07.2020
VINEET